
(2026) 02 SIK CK 1750
In the Sikkim High Court
Case No : Revision Petition No. 03 Of 2026

Dawa Tamang

APPELLANT

Vs

Maita Kumar Tamang@ Maitay And Another

RESPONDENT

Date of Decision : 19-02-2026

Acts Referred:

Code Of Civil Procedure, 1908 — Section 115

Citation : (2026) 02 SIK CK 1750

Hon'ble Judges : Meenakshi Madan Rai, J

Bench : Single Bench

Advocate : Passang Tshering Bhutia, Pem Lhaki Tamang, Lekden Thondup Basi

Judgement

Meenakshi Madan Rai, J

Learned Counsel for the Petitioner verbally seeks time to take steps with regard to his Petition filed under Section 115 of the Code of Civil Procedure, 1908.

Mr. Lekden Thondup Basi, Learned Advocate is present on advance Notice for the Respondent No.2 and waives formal Notice. He undertakes to file Vakalatnama during the course of the day.

Issue Notice to the Respondent No.1.

Requisites be filed within three days.

Learned Counsel for the Petitioner further submits that the proceedings before the Court of Civil Judge (Senior Division), Pakyong, Sikkim, in Title Suit Case No.09 of 2024, is likely to progress as dates have already been fixed. In view of the Petition filed, if stay is not granted then it will cause prejudice to the case of the Petitioner.

Considered submissions.

In view of the circumstances detailed, the proceedings before the Court of Civil Judge (Senior Division), Pakyong, Sikkim, in Title Suit Case No.09 of 2024, is

stayed until further orders of this Court.

List on 26-03-2026.